

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
21-06-2024 AT 10:30 AM**

**CP(IB) No. 389/9/HDB/2020**

**AND**

**IA (IBC) (Liquidation) No. 13/2024 & IA (IBC) 1163/2024 in**

**CP(IB) No. 389/9/HDB/2020**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Hemanalini Traders

**...Operational Creditor**

**AND**

Nexus Feeds Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) (Liquidation) No. 13/2024**

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Mr Dantu Indusekhar, Resolution Professional present physically.

Learned Counsel Mr. G.P.Yash Vardhan, for CoC present through Video Conference.

Learned Counsel Mr. Ramesh Babu, for Counsel on record Mr. Vivek, for Suspended Management (MSME) present physically.

This is an application filed by the Resolution Professional seeking for initiation of liquidation proceedings against the Corporate Debtor is linked to IA No 1163/2024, which is an application filed by resolution applicant whose application is accordingly approved. Notice in IA No 1163/2024 was taken by learned counsel Mr GP Yash Vardhan, for COC. At request for filing counter one week time granted. Let both the IAs be listed together.

For hearing, matter adjourned to 05.07.2024.

**IA (IBC) 1163/2024**

For counter, matter adjourned to 05.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**